

(2021) 06 OHC CK 0101

In the Orissa High Court

Case No : Bail Application No. 2303 Of 2021

Golakh Bihari Das @ Golekha Bihari Dash

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 28-06-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Narcotic Drugs and Psychotropic Substances Act, 1985 — Section 20(b)(ii)(C)

Citation : (2021) 06 OHC CK 0101

Hon'ble Judges : S. K. Sahoo, J

Bench : Single Bench

Advocate : B.R. Mohanty, S.S.Pradhan

Final Decision : ?Disposed Of

Judgement

S.K. Sahoo, J

1. This matter is taken up by video conferencing mode.
2. Heard learned counsel for the petitioner and learned counsel for the State.
3. This is an application under section 439 of Cr.P.C. in connection with Raikia P.S. Case No.28 of 2020 corresponding to C.T. Case No.18 of 2020 pending in the file of learned Special Judge â?"cum- Addl. Sessions Judge, Balliguda for alleged commission of offences under sections 20(b)(ii)(C)/29 of the N.D.P.S. Act.
4. The prayer for bail of the petitioner was rejected by the learned Special Judge - cum- Addl. Sessions Judge, Balliguda vide order dated 18.02.2021.
5. The earlier bail application of the petitioner in BLAPL No. 4262 of 2020 was rejected on 02.02.2021 and the petitioner was given liberty to renew his prayer for bail after examination of the material witnesses or if the trial is not

concluded within the period of six months from the date of receipt of this order. The order was communicated on 05.02.2021 and before expiry of the said period and examination of the material witnesses, the petitioner has again approached this Court by filing this bail application on the self-same ground. Therefore, this bail application is disposed of giving liberty to the petitioner to renew the prayer for bail after examination of the material witnesses in the learned trial Court as per the order passed in BLAPL No.4262 of 2020.

6. Accordingly, the BLAPL is disposed of.

6. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March 2020 as modified by Court's Notice No.4798 dated 15th April 2021.